

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal No. 208 of 2014**

**Dated : 08<sup>th</sup> October, 2014**

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member**

**Haryana Vidyut Prasaran Nigam Ltd. .... Appellant(s)  
Versus  
Haryana Electricity Regulatory Commission & Ors.  
....Respondent (s)**

Counsel for the Appellant (s) : Mr. Smir Malik,

Counsel for the Respondent(s) : Mr. Matru Gupta Misra R-1

**ORDER**

It is represented that all the Respondents have been served and the affidavit of service has been filed.

Mr. Matrugupta Mishra, the learned counsel undertakes to file the Vakalatnama on behalf of the State Commission and seeks some time to file the reply. Accordingly, he is directed to file the same on or before 31.10.2014 after serving copy on the other side.

Post the matter on **03.11.2014.**

**(Rakesh Nath)  
Technical Member**

**(Justice M. Karpaga Vinayagam)  
Chairperson**

*Ts/Sh*